

(c) if so, what are the details thereof and the reasons therefor?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI FARIF MOHD. KHAN): (a) It has been and is the policy of the Government not to discriminate between the male and female employees in the Airlines.

(b) and (c) No Indian Airhostess has been grounded by Air India. However, a Japanese Airhostess, on attaining the age of 45 years, has been grounded. This is in view of the decision that airhostesses after attaining the age of 45 years will be provided with alternate ground duties till they reach the age of 58 years.

Production of Nandrolone Decanoate, Nandrolone Phenyl Propionate and ... Ethylosteronol

1247. SHRI ASHOK NATH VERMA:
SHRI RAJNI RANJAN SAHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 1570 given in the Rajya Sabha on the 26th March, 1990 and state:

(a) whether it is a fact that Nandrolone Decanoate, Nandrolone Phenyl Propionate and Ethylosteronol are being produced by other companies apart from M/s. Infar;

(b) if so, what are the names of the producers, licenced capacity granted to each company of each drug; stage of manufacture of each along with the basic starting material of each;

(c) what was the production of each producer of each drug during the last three years, year-wise;

(d) what is the price intimated for each drug by each producer;

(e) what are the basis of price reduction of Decadurabolin Injection 25 mg per injection from Rs. 32 to Rs. 31.77 paise due to intervention;

(f) what are the names of price de-controlled medicines for which infar submitted the break up; and

(g) what was the price of each before DPCO, 1987 and the present price?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c) Production of these drugs is not monitored by this Department. Details of industrial approvals such as names of companies, capacities etc. issued from time to time are published regularly by India Investment Centre in their monthly newsletter, copies of which are available in the Parliament Library.

(d) to (g) Details will be collected and placed on the Table of the House.

Problem of blindness

1248. SHRI SHAMIM HASHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government had received a suggestion from the Society for Citizen Concerns on the 3rd June, 1988 the urgent need for a missionary approach on the problem of blindness; and

(b) if so, what are the details thereof and what action has been taken so far by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) This Ministry is not aware of such suggestion from the Society for Citizen Concerns.

(b) Does not arise.

Appointment of legal advisers in Indian Airlines and Air India

1249. SHRIMATI RATAN KUMARI:
SHRI BEKAL UTSAHI.

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indian Airlines and Air India have appointed legal advisers, recently;

(b) if so, what are their names and qualifications; and

(c) the criteria adopted for such appointments?